

SHRI LAL K. ADVANI: As far as I am aware, I think that the complaint being made by the officials is perfectly valid. Therefore, the facts should be brought up. What are the facts? And a statement from the Government is called for.

MR. SPEAKER: There is a breach of privilege notice pending with me. I had sent a copy of the notice to the hon. Minister. The hon. Minister has replied and again I have received information from Mr. Paswan as well as Mr. Buta Singh. So, I think, in view of the information which has come, I think, we all will sit together and we will give the opportunity to explain their point of view and we will come to a conclusion.

You know, there are two issues which are brought before me. I think, we are all sorry for the tragedy. All who can extend any help or assistance should come forth in whatever fashion it is possible to extend to help. This is all what we can say about it.

As far as the matter raised by Shri Buta Singh and probably you also want to endorse the something is concerned...

SHRI BASU DEB ACHARIA: Yes, Sir.

SHRI RAM VILAS PASWAN: I have given a notice of privilege against Shrimati Margaret Alva.

MR. SPEAKER: I am on the same point. It is not necessary for you to make a speech.

SHRI SOMNATH CHATTERJEE (Bhopur): I have also written.

MR. SPEAKER: I think you have also written. Shri Buta Singh, Shri Paswan and others have also written. The record is with me. I had sent the record to the Minister also. The Minister also has the right. It is necessary for all of us to sit together and come to a decision. I will call you and we will discuss it.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I am saying something else. I would like to say that the people who have been holding the post of Under Secretary since January have been demoted to the rank of Section Officer. Junior Officers have been promoted to their posts. You can very well understand their predicament. They are not able to attend their Officers. This is the question of the Government's political will. When you cannot provide justice to people, you also don't possess any right to do injustice. Those 104 Officers, regarding whom the Parliament has been informed that they are holding regular post of Under Secretary, have been reverted to the rank of Section Officer. Today, they are not able to go to their Offices. I have given a notice of privilege in this regard. We are glad that you took immediate action and the Minister responded. I have got a copy with me. I had said that the hon. Minister has misled the House.

[*English*]

MR. SPEAKER: We will see to it.

[*Translation*]

SHRI RAM VILAS PASWAN: I would like to know only this much from the Government as to why it is not allowing those people who have been reverted from the post of Under Secretary during the last five months, to continue as under-Secretaries? Please look into the matter. This is a deliberate game on the part of the Department of Personnel and I charge the hon. Minister of being more arrogant than the Ministry. Usually the Ministers have a sympathetic attitude in such matters.

[*English*]

MR. SPEAKER: I will tell you. If it can be done, we will ask them to do it. But they have

said that under the Supreme Court Order....  
(*Interruptions*)

SHRI RAM VILAS PASWAN: The Supreme Court has nothing to do with the affairs of the Scheduled Castes and Scheduled Tribes. That is why I want to make a submission.

[*Translation*]

MR. SPEAKER: We will look into it.

SHRI RAM VILAS PASWAN: It is beyond their purview.

MR. SPEAKER: If you continue to speak even after making your point, then the problem is that there are others also who wish to speak on it.

SHRI RAM VILAS PASWAN: It is the sentiment of the House. The leaders of political parties including Members of Parliament, whether they be of Scheduled Castes or not, know very well that  
(*Interruptions*)

[*English*]

SHRI BUTA SINGH: I am prepared to testify the Supreme Court Order and lay it on the table of the House for the information of the Parliament. There is nothing in the Supreme Court Order.

MR. SPEAKER: Therefore my difficulty is this. I am allowing the senior Members to speak and the Juniors Members who have given me the notice, are complaining that they are not allowed to speak. Once I have allowed you to make your statement; and I have just told you that if it can be done, it should be; and if there is any difficulty, we will try to understand it. It should be more than sufficient.

(*Interruptions*)

MR. SPEAKER: It is not necessary.

You understand that whatever help you wanted from me I have given you. After that, if you are continuing it, then it will become difficult. Hardly, two days are left.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera):  
The Session is coming to a close.

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, I have a suggestion to make and I won't take much time. Through you, I would like to give a suggestion. Kesriji is present in the House, the entire cabinet is present here and it is fact that despite opportunities, not even half the quota reserved for Scheduled Castes have been filled (*Interruptions*). And even those who have been promoted are being reverted and others are being promoted in their place. However, as you yourself will be looking into it I would not like to elaborate on it and take your precious time. Linked to this is the long standing demand of the Scheduled Castes that they don't have any forum which would take up with the appropriate authorities, issues of injustice and discrimination perpetrated on them. The Constitution guarantees special provisions for the Scheduled Castes; there are reserved constituencies for SC candidates, jobs are reserved for them in Government, and despite enjoying all these privileges, they are not allowed to form a union of their employees which would check the recurrence of such incidents (*Interruptions*)

[*English*]

MR. SPEAKER: Please don't get up every now and then. I have said that I will allow you. There should be limit to my patience. Of all the people, you tax my patience the most.